PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

CCAP LIMITED

(Registered Office: Eternity Building, DN-1, Sector – V, Salt Lake, Kolkata – 700 091)

This Public Announcement ("PA") is being issued by M/s. Sumedha Fiscal Services Limited, ("SFSL" or "Manager to the Offer" or "Escrow Agent") on behalf of M/s. Ramayana Promoters Private Limited, (hereinafter referred to as the "Acquirer" or "RPPL") pursuant to Regulation 10 and 12 and other applicable provisions as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as the "Regulations").

1. THE OFFER :

1.1. This offer is being made by the Acquirer to the Equity Shareholders of CCAP Limited (hereinafter referred to as "Target Company" or "CCAPL"). The Acquirer is a company incorporated under the Companies Act 1956 having its registered & corporate office situated at 4A, Nasiruddin Road, 5th floor, Kolkata – 700 017.

1.2. The Acquirer has entered into a Share Purchase Agreement dated 31st July 2009, ("SPA" or "Agreement") to acquire in aggregate 12,67,410 (Twelve Lacs Sixty Seven Thousand Four Hundred Ten Only) fully paid up equity shares of Rs. 10/- each representing about 35.50% of the issued and subscribed equity share capital of the Target Company (herein referred to as "Sale Shares") with the existing promoters of the Target Company represented by Mr. Chirantan Mukherji through Power of Attorneys executed by the Individual Promoters and Board Resolutions by Promoter Companies (hereinafter collectively referred to as "Sellers") at a price of Rs. 80/- per fully paid up equity share payable in cash ("Negotiated Price"). The total consideration for the shares acquired as mentioned above is Rs 10,13,92,800/- (Ten Crores, Thirteen Lacs, Ninety Two Thousand Eight Hundred Only). All the Sellers are part of the promoter group of the Target Company.

1.3. Out of the aforesaid Sale Shares, 8,73,798 shares are presently pledged with State Bank of India ("SBI").

1.4. Salient features of the terms of the SPA are as under:

a. The Sellers are the legal and beneficial owners of 12,67,410 fully paid equity shares of Rs. 10/- each, representing 35.50% of the issued and subscribed equity share capital in the Target Company.

b. The Sellers have agreed to sell and the Acquirer has agreed to acquire in aggregate 12,67,410 fully paid up equity shares of Rs.10/- each ("Sale shares") representing 35.50% of the issued and subscribed equity share capital of the Target Company at a price of Rs.80/- per share for cash aggregating to Rs. 10,13,92,800/- ("Purchase Price").

c. Subject to the provisions of this SPA, the Sellers shall sell, transfer, convey and deliver to the Acquirer and the Acquirer shall purchase, acquire and accept from the Sellers, free from all charges, encumbrances, pledge, liens, attachments and litigations all rights, title and interest of the Sellers in and to the entire Sale Shares together with all rights and benefits accruing thereto on and from the date of Closure.

d. On the date of signing of the SPA, the sellers shall deposit with the Escrow Agent :

- The delivery instructions addressed to its Depository Participant duly signed by the respective Sellers relating to the sale shares for transfer in demat and Share Certificates with Transfer Deeds duly executed in respect of shares in the physical form to the Escrow agent (except delivery instructions for pledged shares which are all in demat form and for which Mr. Chirantan Mukherji will deposit delivery instructions with Escrow Agent before Closing of the Offer on release of pledge by SBI. The Acquirer will give such undertaking to pledge back such shares to SBI as may be required by SBI to release their pledge and fulfill all other requirements of the SBI for their being accepted as the new promoter.
- Written undated resignations of Directors containing a confirmation that the resigning directors have no claims against the Target Company for the loss of office or termination of employment or otherwise or for unpaid remuneration.

e. The Acquirer shall within a week of signing the SPA deposit the entire purchase price with Mr. Chirantan Mukherji, representing the Sellers.

f. The Acquirer would appoint two Nominee Directors on the Board of Target Company any time after the period of 21 (twenty one) days from the date of public announcement on compliance with the formalities mentioned in the second proviso to Regulation 22(7) of the Regulations. The presence of directors nominated by the Acquirer shall be a mandatory requirement to constitute quorum for the Board of Directors of the Company to transact valid business, be it at a Board Meeting or through Circular Resolution.

g. Pursuant to Regulation 22(16) of the Regulations, the Sellers and the Acquirer shall not act upon the SPA in the event of non-compliance with any of the provisions of the Regulations.

1.5. As on the date of this PA, the Acquirer does not hold any equity share in CCAPL. The Acquirer has not acquired any equity shares of the Target Company during twelve months preceding the date of this PA except those agreed to be acquired through SPA dated 31st July 2009.

1.6. The Acquirer is now making this open offer to the shareholders of CCAPL (other than the parties to the Agreement) to acquire from them 7,14,033 fully paid up equity shares of Rs.10/- each, representing 20.00% of the subscribed equity share capital and 20.07% of the voting share capital at a price of Rs. 80/- per fully paid up equity share ("Offer Price") payable in cash ("Offer" or "Open Offer") in terms of Regulation 20 of the Regulations. As on the date of this PA, CCAPL has 12,500 partly paid up equity shares of the face value of Rs.10/- each and the total amount of allotment money in arrear is Rs.43,000/-. The Offer Price for partly paid up equity shares shall be adjusted to the extent unpaid as per Regulation 20(10) of the Regulations.

1.7. The shares of CCAPL are listed on The Bombay Stock Exchange ("BSE"), The Calcutta Stock Exchange Limited ("CSE") and Ahmedabad Stock Exchange Limited ("ASE"). Based on available information, the equity shares of the Target Company are frequently traded on the BSE and infrequently traded on the CSE and ASE within the meaning of explanation (i) to Regulation 20(5) of the Regulations and therefore the Offer Price has been determined taking into account the following parameters: -

S.no	Particulars		Price (in Rs. Per Share)
(a)	Negotiated Price under the Agreement	:	Rs. 80/-
(b)	Highest Price paid by the Acquirer/PACs for acquisition, including by way of allotment in a public or rights or preferential issue during the twenty six week period prior to the date of Public Announcement	:	N. A.
(c)	Average of high and low of the closing prices of the equity shares of CCAPL during the 26 weeks preceding the date of Public Announcement #	:	Rs. 19.52
(d)	Average of daily high and low prices of the equity shares of CCAPL during the 2 weeks preceding the date of Public Announcement #	:	Rs. 43.46
(e)	**Other Parameters**		Based on Audited Accounts for the year ended 31.03.2009
	Return on Net worth (%)	:	7.76
	Book Value per share (Rs.)	:	17.83
	Earning per Share (Rs.)	:	1.38
	Industry Average P/E Multiple*	:	22.1
	Offer price P/E Multiple**	:	57.97

* (Source: Capital Market Journal Vol. XXIV/11 July 27 – August 09, 2009, Industry - Construction)

** Offer price/EPS

 # (Sources: www.bseindia.com)

In view of the above, the Offer price of Rs. 80/- per share is justified in terms of regulation 20(4) and 20(5) of the Regulations.

1.8. As on the date of PA, the Manager to the Offer does not hold any equity share in the Target Company. They declare and undertake not to deal in the shares of CCAPL during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of the Offer.

1.9. Due to the applicability of Regulation 2(1)(e)(2) of the Regulations, there could be certain entities deemed to be Persons Acting in concert with the Acquirer. However for the purpose of this Offer, there are no persons acting in concert with the Acquirer.

1.10. The Offer is not subject to any minimum level of acceptances from shareholders and is not a conditional offer.

1.11. The Acquirer will accept all the equity shares of CCAPL those that are tendered in valid form in terms of this offer upto a maximum of 7,14,033 equity shares of Rs. 10/- each representing 20.00% of subscribed equity share capital and 20.07% of the voting share capital of CCAPL.

1.12. This is not a competitive bid.

1.13. The Acquirer, its Directors the Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B of SEBI Act or under any other Regulations made under the SEBI Act.

1.14. The Offer is not as a result of global acquisition resulting in indirect acquisition of CCAPL.

1.15. The Acquirer has not entered into any separate non-compete agreement with the Sellers.

2. INFORMATION ABOUT THE ACQUIRER :

2.1 Ramayana Promoters Private Limited ("RPPL")

2.1.1 RPPL was incorporated on 29th July 2006 as a Private Limited Company. The CIN of the Company is U70101WB2006PTC110910. The registered & corporate office of the Company is situated at 4A, Nasiruddin Road, 5th floor, Kolkata - 700017. Tel No. (033) 40043441. Fax No. (033) 40043442. E-mail: ramayanapromoters@gmail.com. The registered office of RPPL was changed from 8, Udbodhan Lane, Kolkata – 700 003 to its present address at 4A, Nasiruddin Road, 5th floor, Kolkata – 700017 w.e.f. 03/07/2009. RPPL does not belong to any group.

2.1.2 RPPL has been promoted by Mrs. Bithika Nag and Mr. Shib Ram Nag. The present Board of Directors of RPPL comprises of Mr. Shantanu Nag, Mrs. Bithika Nag and Mr. Shanti Ranjan Pal.

2.1.3. The shareholding pattern of RPPL is given as under: -

S. No.	Name	No. of Shares	% of holding
1.	Mrs. Bithika Nag	1,18,25,600	80.00
2.	Mr. Shib Ram Nag	29,56,400	20.00
	TOTAL	**1,47,82,000**	**100.00**

2.1.4 The Acquirer has been incorporated with the object to carry on the business of development of infrastructure work on build, operate and transfer basis and to do the business of builders, contractors, designers, architects etc. However till date the Acquirer has not commenced such activities.

2.1.5 As on the date of this PA, the Authorised Share Capital of RPPL is Rs. 1500.00 Lacs comprising of 1,50,00,000 Equity Shares of Rs. 10/- each. The Issued, Subscribed and Paid up Equity Share Capital is Rs. 1478.20 Lacs comprising of 1,47,82,000 fully paid up equity shares of Rs.10/- each.

2.1.6 The brief financials of the Acquirer are as under:

(Rs. in Lacs)

Particulars	Year Ended March 31, 2009 (Audited)
Total Income	0.41
Profit /(Loss) After Tax	0.08
Earning Per Share (Rs.)	0.04
Book Value Per Share (Rs.)	74.02
Networth	134.72
Return on Networth (in %)	0.06

3. INFORMATION ABOUT THE TARGET COMPANY - (CCAPL) :

3.1. CCAPL having its registered office at Eternity Building, DN-1, Sector – V, Salt Lake, Kolkata – 700 091, Ph. (033) 2357 6255/56/57; Fax: (033) 2257-6253 was originally incorporated as Central Concrete & Allied Products Private Limited on 9th May 1972 under the Companies Act, 1956 in the State of West Bengal. The name of Target Company subsequently changed to Central Concrete & Allied Products Limited w.e.f 26th July 1990 and then to the present name i.e., CCAP Limitd w.e.f. 24/10/1997. The registered office of CCAPL was changed from 8, Camac Street, 3rd Floor, Space – 1, Kolkata – 700 017 to the present address at Eternity Building, DN-1, Sector – V, Salt Lake, Kolkata – 700 091 w.e.f. 06.08.2008. The CIN of the Company is L45203WB1972PLC028349.

3.2. As on the date of this PA, the Authorised Share Capital of the Company is Rs. 100.00 Lacs comprising of 1,00,00,000 Equity Shares of Rs. 10/- each. The Issued and Subscribed Equity Share Capital of CCAPL is Rs. 3,57,01,610/- comprising of 35,70,161 Equity shares of Rs. 10/- each and the paid-up equity share capital is Rs. 3,56,58,610 comprising of 35,57,661 fully paid equity shares of Rs. 10/- each and 12,500 partly paid up equity shares of the face value of Rs.10/- each on which and the total amount of allotment money in arrear is Rs.43,000/-.

3.3. CCAPL is presently engaged in the activities of construction of house and executing multi-dimensional projects involving design and construction in Civil, Mechanical & Electrical Engineering. The Target Company has executed a number of praiseworthy projects in the states of Mizoram, Bihar and West Bengal.

3.4. The present Board of Directors of CCAPL comprises of Mr. Chirantan Mukherji, (Chairman), Mr. Sisir Kumar Saha (Whole Time Director), Mr. Mahiruha Mukherji (Whole Time Director), Mr. Asamanja Mitra, Mr. Dibakar Chatterjee, Mr. Chimnoy Mazumder, Mr. Shanti Ranjan Paul and Mr. Koushik Roy. As on the date of this PA, Mr. Shanti Ranjan Pal, director of Acquirer is on the Board of Target Company. He had not /will not participate in any matters concerning or relating to the Offer including any preparatory steps leading to the Offer in terms of Regulation 22(9) of the Regulations.

3.5. The Equity Shares of CCAPL are listed at BSE, CSE and ASE. The shares of the Target Company are not admitted as permitted security in any other Stock Exchange.

3.6. The brief financials of the Target Company are as follows:

(Rs. in Lacs)

Particulars	Year Ended March 31, 2009 (Audited)
Total Income	1784.84
Profit /(Loss) After Tax	49.18
Earning Per Share (Rs.)	1.38
Book Value Per Share (Rs.)	17.83
Networth	634.16
Return on Networth (in %)	7.76

4. REASONS FOR THE OFFER AND FUTURE PLANS ABOUT TARGET COMPANY :

4.1. The Offer has been made pursuant to regulation 10 & 12 and other provisions of the Chapter III and in compliance with the Regulations.

4.2. The prime object of the Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company.

4.3. The Acquirer has been incorporated with the object to carry on the business of development of infrastructure work on build, operate and transfer basis and to do the business of builders, contractors, designers, architects etc. However till date the Acquirer has not commenced such activities. The acquisition of CCAPL shall facilitate the Acquirer to penetrate into the business of infrastructure development and also to reap benefits of corporate opportunities available to Companies listed on the Stock Exchange having pan India presence.

4.4. Subject to satisfaction of the provisions under the Companies Act, 1956 and/ or any other Regulation(s), the Acquirer intend to make changes in the management of CCAPL. It is proposed to induct new Directors on the Board of CCAPL by the Acquirer. The likely changes in the management / control of CCAPL by the Acquirer shall be subject to successful completion of the Open Offer formalities, including dispatch of consideration for the Shares accepted and shall be subject to compliance with Regulation 23(6) of the Regulations.

4.5. The Acquirer do not have any plans to dispose off or otherwise encumber any assets of CCAPL in the next two years except in the ordinary course of business of CCAPL and / or for the purposes of entering into any compromise or arrangement, reconstruction, restructuring, merger, rationalizing and / or streamlining various operations, assets, liabilities, investments, businesses or otherwise of CCAPL, subject to applicable shareholders approval.

4.6. The Acquirer undertake not to sell, dispose of or otherwise encumber any substantial assets of the Target Company except with the prior approval of the shareholders of the Target Company and in accordance with and subject to the applicable laws, permissions and consents, if any.

5. STATUTORY APPROVALS/ OTHER APPROVALS REQUIRED FOR THE OFFER :

5.1. The Offer is subject to receiving the necessary approval(s), if any, from Reserve Bank of India, under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring equity shares tendered by non-resident shareholders, if any.

5.2. As on the date of this PA, to the best of the knowledge of the Acquirer, there are no other statutory approvals and / or consents required. However, the Offer would be subject to all statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.

5.3. In case of non receipt of any approval, SEBI may, if satisfied that non receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by SEBI, in terms of regulation 22(12) of SEBI (SAST) Regulations, 1997. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, regulation 22(13) of the Regulations will also become applicable.

5.4. To the best of the knowledge of the Acquirer, no approval from banks / financial institutions are required to make this Offer.

6. OPTION IN TERMS OF REGULATION 21:

In the event, pursuant to this Offer or otherwise, if the public shareholding in the Target Company falls below 25% of its outstanding equity share capital, the Acquirer will, in accordance with Regulation 21(2) of the Regulations, facilitate the Target Company to raise the level of public shareholding to the level specified for continuous listing in the Listing Agreement with the Stock Exchange within the specified time and in accordance with the prescribed procedure under clause 40A(viii) of the Listing Agreement and in compliance with the Regulations.

7. FINANCIAL ARRANGEMENTS :

7.1 The Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of their own sources / Net worth and no borrowings from any Bank and/or Financial Institutions are envisaged. Mr. Pradeep Kumar Kedia (Membership No. 057934) Proprietor: M/s Pradeep Kedia & Co, Chartered Accountants, having office at SWAGATJYOTI, DB – 47 Shastri Bagan, Block – B, Kolkata – 700 059. Tel: (033) 2576 1799, E-mail: kedia_pradeep@rediffmail.com has certified vide letter dated 04/08/2009 that sufficient resources are available with the Acquirer for fulfilling the obligations under this "Offer" in full.

7.2 The maximum consideration payable by the Acquirer assuming full acceptance of the offer would be Rs. 5,71,22,640 (Rupees Five Crores, Seventy One Lacs Twenty Two Thousand Six Hundred Forty Only). In accordance with regulation 28 of the Regulations, the Acquirer has opened an Escrow Account in HDFC Bank Limited, 3A, Gurusaday Road,Kolkata - 700 019 ('Escrow Banker') and made therein a Cash deposit of Rs. 5,75,00,000/- (Rupees Five Crores, Seventy Five Lacs Only) being more than 100% of the consideration payable under the Open Offer.

7.3 The Manager to the Offer is authorized to operate the above-mentioned Escrow account to the exclusion of all others and to instruct the Escrow Banker to issue cheques/Pay orders/ demand drafts, if required, in accordance with the Regulations.

7.4 Based on the aforesaid financial arrangements and based on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

8. OTHER TERMS OF THE OFFER :

8.1. The Letter of Offer along with Form of Acceptance cum Acknowledgement will be mailed to all those shareholders of CCAPL (except the parties to the agreement) whose name appear on the Register of Members and to the beneficial owners of the shares of the CCAPL whose names appear on the beneficial records of the Depository Participant, at the close of business hours on 21.08.2009 ("Specified Date").

8.2. Shareholders holding equity shares in physical form who wish to accept the Offer and tender their shares will be required to send their duly signed Form of Acceptance cum Acknowledgement, Original Share Certificate (s) and duly signed and executed Transfer Deed (s) to the Registrar to the Offer, either by hand delivery on weekdays between (10 A.M to 1 P.M and 2 P.M. to 4 P.M.) and on weekends between (10 A.M. to 1 P.M.) or by Registered Post so as to reach on or before the Closing of the Offer, i.e. 12.10.2009 in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement.

8.3. The Registrar to the Offer has opened a Special Depository Account with Eureka Stock & Share Broking Services Limited, (Registered with NSDL), styled "MCS LTD - CCAPL OPEN OFFER ". The DP ID is IN302105 and Client ID is 10459222. Shareholders having their beneficiary account in CDSL have to use Inter depository delivery instruction slip for the purpose of crediting their shares in favor of the Special Depository Account.

8.4. Beneficial owners and Shareholders holding shares in the dematerialized form who wish to tender their shares will be required to send their Form of Acceptance cum Acknowledgement along with a photocopy of the delivery instructions in "Off-Market" mode or counterfoil of the delivery instruction in "Off-Market" mode, duly acknowledged by the Depository Participant ("DP"), in favour of the Special Depository Account, to the Registrar to the Offer either by hand delivery on weekdays between (10 A.M to 1 P.M and 2 P.M. to 4 P.M.) and on weekends between (10 A.M. to 1 P.M.) or by Registered Post, on or before the Closing of the Offer, i.e 12.10.2009, in accordance with the instructions to be specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement.

8.5. All owners of the shares, Registered or Unregistered (except the parties to the Agreement) who own the shares any time prior to the Closing of the Offer are eligible to participate in the Offer. Unregistered owners can send their application in writing to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Number of Shares held, Number of Shares offered, Distinctive Numbers, Folio Number, together with the original Share Certificate(s), valid Transfer Deeds and the original Contract Note issued by the Broker through whom they acquired their shares. No indemnity is required from unregistered owners.

8.6. In case of non-receipt of the Letter of Offer, the eligible persons may send their consent to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Registered Folio Number, Share Certificate Numbers, Distinctive Numbers, Number of Shares held, Number of Shares offered, along with documents as mentioned in above point 8.5 so as to reach the Registrar to the Offer on or before the Closing of the Offer, i.e. 12.10.2009. In case of beneficial owners, they may send the application in writing to the Registrar to the Offer, on a plain paper stating the Name, Address, Number of Shares held, Number of Shares offered, DP Name, DP ID, Beneficiary Account Number and a photocopy of the delivery instruction in "Off-Market" mode or counterfoil of the delivery instruction in "Off-Market" mode, duly acknowledged by the DP, in favour of the Special Depository Account, so as to reach the Registrar to the Offer, on or before the Closing of the Offer, i.e 12.10.2009.

8.7. Applications in respect of equity shares of the Target Company that are subject matter of litigation wherein the shareholders of the Target Company may be prohibited from transferring the equity shares during the pendency of the said litigation are liable to be rejected if the directions/ orders regarding these equity shares are not received together with the equity shares tendered under the Offer. The Letter of Offer in some of these cases, wherever possible, will be forwarded to the concerned statutory authorities for further action by such authorities.

8.8. The Letter of Offer along with the form of acceptance would also be available at SEBI's website at www.sebi.gov.in and the eligible persons to the Offer may download the form of acceptance from the website as one of the alternatives available to them for applying in the Offer.

8.9. Shareholders who have sent their shares for dematerialisation need to ensure that the process of getting shares dematerialised is completed well in time so that the credit in the Escrow Account should be received on or before the closure of the Offer, else the application would be rejected.

8.10. While tendering the equity shares under the Offer, NRIs/ foreign shareholders will be required to submit the previous RBI Approvals (specific or general) that they would have been required to submit to acquire the equity shares of the Target Company. In case the previous RBI approvals are not submitted, the Acquirer reserve the right to reject such equity shares tendered. While tendering shares under the Offer, NRI/ foreign shareholders will be required to submit a Tax Clearance Certificate from the Income Tax authorities, indicating the amount of tax to be deducted by the Acquirer under the Income Tax Act, 1961 ('Income Tax Act'), before remitting the consideration. In case the aforesaid Tax Clearance certificate is not submitted, the Acquirer will arrange to deduct tax at the rate as may be applicable to the category of the shareholder under the Income Tax Act, on the entire consideration amount payable to such shareholder.

8.11. As per the provisions of Section 196D (2) of the Income Tax Act, no deduction of tax at source shall be made from any income by way of capital gains arising from the transfer of securities referred to in Section 115AD of the Income Tax Act payable to a Foreign Institutional Investor ('FII') as defined in Section 115AD of the Income Tax Act.

8.12. The Registrar to the Offer will hold in trust the Share Certificates, shares lying in credit of the Special Depository Account, Form of Acceptance cum Acknowledgement, if any, and the Transfer Form/s on behalf of the shareholders of CCAPL who have accepted the Offer, till the Cheques/Drafts/ECS credit for the consideration and/or the unaccepted shares/share certificates are despatched / returned / credited.

8.13. Share Certificates, Transfer Forms and other documents in respect of shares not accepted under the Offer, if any, will be returned by Registered Post at the shareholders' / unregistered owners' sole risk to the sole/first shareholder. Shares held in dematerialised form to the extent not accepted will be credited back to the beneficial owners' depository account with the respective DP as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgement.

8.14. In case the shares tendered in the Offer by the shareholders of CCAPL are more than the shares to be acquired under the Offer, the acquisition of the shares from each shareholder will be as per the provision of regulation 21(6) of the Regulations on a proportionate basis. The marketable lot for both physical and demat shares is 1(One). The rejected Applications / Documents will be sent by Registered Post.

8.15. The payment of acquisition of shares will be made by the Acquirer in cash through a crossed Demand Draft/Pay Order/ECS credit to the equity Share holders of CCAPL whose equity share certificates and other documents are found in order and accepted by the Acquirer, with in 15 Days from the date of Closing of the Offer.

8.16. In terms of Regulation 22(5A) of the Regulations, shareholders shall have the option to withdraw acceptances tendered up to three working days prior to the Offer Closing date by submitting the required documents, so as to reach the Registrar to the Offer on or before 07.10.2009. The withdrawal option can be exercised by submitting the Form of Withdrawal enclosed with Letter of Offer. In case of non-receipt of Form of Withdrawal the withdrawal can be exercised by making it on plain paper along with the details as mentioned in the Para 8.6 above. The shares withdrawn by the Shareholders, if any, would be returned by Registered Post.

8.17. A Schedule of some of the major activities in respect of the Offer is given below :

Activities	Date	Day
Specified Date (for the purpose of determining the name of shareholders to whom the Letter of Offer will be sent)	21.08.2009	Friday
Last Date for a Competitive Bid, if any	27.08.2009	Thursday
Date by which the Letter Of Offer will be Dispatched to the shareholders	16.09.2009	Tuesday
Date of Opening of the Offer	23.09.2009	Wednesday
Last date for revising the Offer Price / Number of Shares	30.09.2009	Wednesday
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	07.10.2009	Wednesday
Date of Closing of the Offer	12.10.2009	Monday
Date of communicating rejection/ acceptance and payment of consideration for applications accepted.	27.10.2009	Tuesday

9. GENERAL :

9.1. Shareholders who have accepted the Offer by tendering the requisite documents in terms of the Public Announcement / Letter of Offer, can Withdraw the same up to three working days prior to the date of Closure of the Offer i.e. 07.10.2009.

9.2. If there is any upward revision in the Offer Price up to seven working days prior to the date of Closure of the Offer i.e. 30.09.2009 or withdrawal of the Offer, the same would be informed by way of Public Announcement in the same Newspapers where this original Public Announcement appeared and such revised Offer Price would be payable to all the shareholders who have tendered their shares any time during the Offer and accepted under the Offer.

9.3. If there is a Competitive Bid:

i) The Public Offers under all the subsisting bids shall close on the same date.

ii) As the Offer Price cannot be revised during 7 working days prior to the Closing date of the Offers/ bids, it would, therefore, be in the interest of the shareholders to wait till the commencement of that period to know the final Offer Price of each bid and tender their acceptance accordingly.

9.4. The Acquirer, its directors the Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any other Regulations made under the SEBI Act.

9.5. Pursuant to regulation 13 of the Takeover Regulations, the Acquirer has appointed **Sumedha Fiscal Services Limited,** as Manager to the Offer.

9.6. The Acquirer has appointed **MCS Limited,** as the Registrar to the Offer, having office at 77/2A, Hazra Road, 3rd and 5th floor, Kolkata- 700 029, Tel: (033) 24541892/93; Fax: (033) 24541961. E-mail: mcskol@rediffmail.com. The Contact Person is Mr. Aloke Mukherjee.

9.7. The Acquirer has appointed **VC Corporate Advisors Private Limited,** as Advisor to the Open Offer.

9.8. The Acquirer and the Directors of the Acquirer accept full responsibility for the information contained in this Public Announcement and also for the obligations of Acquirer laid down in Regulations.

9.9. This Public Announcement will be available on SEBI's website at www.sebi.gov.in Eligible persons to the Offer may also download a copy of Letter of Offer along with Form of Acceptance cum Acknowledgement and Form of Withdrawal, which will also be available on SEBI's website from the Offer opening date i.e. 23.09.2009 and apply in the same.

9.10. For further details, please refer to the LO & Form of Acceptance.

Issued by Manager to the Offer on behalf of the Acquirers:

Manager to the Offer :

SUMEDHA FISCAL SERVICES LIMITED
SEBI REGN NO : INM000008753
(Contact Person : Mr. Deb Kumar Sett)
8B, Middleton Street, Geetanjali, 6A,
Kolkata -700 071
Phone No : (033) 2229 8936 / 6758 / 3237
Fax : (033) 2226 4140 / 2265 5830
Email : kolkata@sumedhafiscal.com

Advisor to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI REGN NO : INM000011096
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